

Central Administrative Tribunal Jammu Bench, Jammu

TA No.2936/2020 SWP No.1550/2017

This the 10th day of March, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Pradeep Kumar, Member (A)

Fida Iqbal son of Late Hakeem Mohammad Syeed, resident of Sir Syed Avenue Pir Bagh, Srinagar, aged 56.

...Applicant

(By Advocate: Mr. Mohsin Qadiri)

VERSUS

- 1. State of Jammu and Kashmir State, through Principal Secretary, Department of Agriculture, Civil Sectt., Jammu/Srinagar.
- 2. Director, Agriculture Department, Kashmir, Srinagar.
- 3. Minister for Agriculture, J&K State, Shri Ghulam Nabi Lone, Civil Secretariat, Srinagar. ...Respondents

(By Advocate: Sh. Amit Gupta, Additional Advocate General)

ORDER (ORAL)

Justice L. Narasimha Reddy:

The applicant filed SWP No.1550/2017 before the Hon'ble High Court of Jammu and Kashmir at Srinagar, feeling aggrieved by the transfer made through an order dated 03.08.2017. The Hon'ble High Court passed an interim order on 09.08.2017, staying the operation of the impugned order.



- 2. The SWP has since been transferred to this Tribunal in view of re-organization of the State of Jammu and Kashmir, and renumbered as T.A. No.2936/2020.
- 3. The learned counsel for the applicant reports no instructions from his client. Even otherwise, the applicant is continuing in the same place for the past about four years on the strength of the interim order. The respondents need to take necessary steps for posting him in accordance with the norms applicable in the matter.
- 4. We, therefore, dispose of the TA, leaving it open to the respondents to pass orders as regards the posting of the applicant in accordance with the norms applicable in the matter. The Interim order stands vacated. There shall be no order as to costs.

(Pradeep Kumar) Member (A) (Justice L. Narasimha Reddy) Chairman

/sd/dsn/sunil/